

FIR No. 303/2020
PS DBG Road
State v. Mohd. Umar
B. A. No. 1655

20.11.2020

Application is put before this Court by the Reader of the Court of Sh. Vidya Prakash, Ld. ASJ (Electricity), Delhi as the Ld. Presiding Officer is nominated for a Core Competence online training of the Delhi Judicial Academy

Present: Sh. K. P. Singh, Addl. PP for State through video conferencing.

Sh. Anil Kumar Mishra, Counsel for accused-applicant through videoconferencing.

Hearing is conducted through videoconferencing.

This is an application for grant of anticipatory bail on behalf of accused-applicant Mohd. Umar in case FIR No.303/2020.


It emerges that vide order dated 03.11.2020 the Ld. Regular Court had granted interim protection to the accused-applicant till next date with direction to join investigation and IO has filed reply to the effect that accused-applicant has joined the investigation but he has not cooperated in the investigation.

In view of the reply as though it is stated that the accused-applicant has joined investigation but it is contended that accused-applicant is not cooperating in the investigation under such circumstances, as the interim protection was granted by the Ld. Regular Court in the facts

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of the case, it would be appropriate if the matter is considered by the Ld. regular Court, and till then the interim protection stands extended with directions to join the investigation as and when called upon to do so by the IO.

For consideration, put up before the concerned Court on
02.12.2020.


(Neelofer Abida Perveen)
Link ASJ (Central)THC/Delhi
20.11.2020

FIR No. 215/2018

PS EOW

State v. Subhash Bhuttan

B. A. No. 1869

20.11.2020

Application is put before this Court by the Reader of the Court of Sh. Vidya Prakash, Ld. ASJ (Electricity), Delhi as the Ld. Presiding Officer is nominated for a Core Competence online training of the Delhi Judicial Academy.

Present: Sh. K. P. Singh, Addl. PP for State through video conferencing.

Sh. B. L. Madhukar, counsel for accused-applicant through video conferencing.

IO SI Ashutosh Kumar through videoconferencing.

Hearing is conducted through video conferencing.

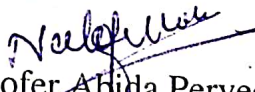
This is an application under Section 439 CrPC for grant of regular bail on behalf of accused-applicant Subhash Bhuttan in case FIR No. 215/2018.

It emerges that vide order dated 18.12.2018 accused-applicant and complainant have sought time to enter into a settlement in respect of the present dispute.

In view thereof, let matter be put up before Ld.Regular Court as it has been submitted on behalf of Ld. Counsel for accused-applicant that in order to work out modalities for arriving at an agreement in terms of the previous order, accused-applicant may be granted interim bail during the pendency of the present application.

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For consideration, put up before the regular court on
03.12.2020.


(Neelofer Abida Perveen)
Link ASJ (Central)THC/Delhi
20.11.2020

FIR No. 583/2020

PS Kotwali

State v. Naved Ansari

B. A. No. 3663

20.11.2020

Application is put before this Court by the Reader of the Court of Sh. Vidya Prakash, Ld. ASJ (Electricity), Delhi as the Ld. Presiding Officer is nominated for a Core Competence online training of the Delhi Judicial Academy.

Present: Sh. K. P. Singh, Addl. PP for State through video conferencing.

Sh. Sandeep Gupta, Counsel for accused-applicant through videoconferencing.

Hearing is conducted through video conferencing.

This is an application under Section 439 CrPC for grant of regular bail on behalf of accused-applicant Naved Ansari in case FIR No. 583/2020.

Reply is filed.

Arguments are addressed on behalf of the accused-applicant in part. Ld. APP seeks some time to enable him to obtain proper instructions from the IO as in the reply that has been forwarded to him, the date of arrest is incorrectly mentioned.

In view thereof, for consideration, put up before regular court on **01.12.2020**. IO is also directed to join hearing through videoconferencing.


(Neelofer Abida Perveen)
Link ASJ (Central) THC/Delhi

20.11.2020

FIR No. 961/2020
PS Jama Masjid
State v. Nazbul Hasan
B. A. No. 1800
20.11.2020

Application is put before this Court by the Reader of the Court of Sh. Vidya Prakash, Ld. ASJ (Electricity), Delhi as the Ld. Presiding Officer is nominated for a Core Competence online training of the Delhi Judicial Academy.

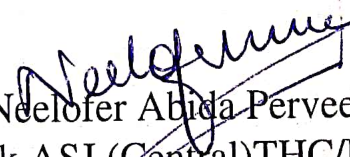
Present: Sh. K. P. Singh, Addl. PP for State through video conferencing.
Sh. Ravinder Kumar, Counsel for accused-applicant through videoconferencing.
Hearing is conducted through video conferencing.

This is an application under Section 439 CrPC for grant of regular bail on behalf of accused-applicant Nizabul Hassan in case FIR No.961/2020.

Ld. Counsel for accused-applicant submits that IO has deliberately withheld the current status in respect of several criminal cases allegedly registered against the accused-applicant as in most of the said criminal cases, the accused-applicant has already been discharged. Ld. Counsel for accused-applicant submits that he shall file in a tabulated form the current status in respect thereof as per instructions received from the accused-applicant.

It emerges that TCR was requisitioned for last date of hearing and since returned. Let TCR be requisitioned again for next date of hearing.

For consideration and report, if any, put up on **01.12.2020**.


(Neelofer Abida Perveen) .
Link ASJ (Central)THC/Delhi
20.11.2020

FIR No. 289/2020
PS Chandni Mahal
State v. Arif
B. A. No. 3655

20.11.2020

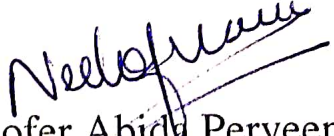
Application is put before this Court by the Reader of the Court of Sh. Vidya Prakash, Ld. ASJ (Electricity), Delhi as the Ld. Presiding Officer is nominated for a Core Competence online training of the Delhi Judicial Academy.

Present: Sh. K. P. Singh, Addl. PP for State through video conferencing.

Sh. Ayub Ahmed Qureshi, Counsel for accused-applicant through video conferencing.

This is an application under Section 439 CrPC for grant of regular bail on behalf of accused-applicant Arif in case FIR No.289/2020.

For consideration, put up before the concerned Court on 03.12.2020 with connected matter.


(Neelofer Abida Perveen)
Link ASJ (Central)THC/Delhi
20.11.2020

FIR No. 422/2020
PS Kotwali
State v. Anchal @ Anjali
B. A. No. 3664

20.11.2020

Application is put before this Court by the Reader of the Court of Sh. Vidya Prakash, Ld. ASJ (Electricity), Delhi as the Ld. Presiding Officer is nominated for a Core Competence online training of the Delhi Judicial Academy.

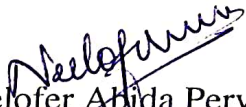
Present: Sh. K. P. Singh, Addl. PP for State through video conferencing.

Sh. Anil Kumar Mishra, Counsel for accused-applicant through videoconferencing.

Hearing is conducted through video conferencing.

This is an application under Section 439 CrPC for grant of regular bail on behalf of accused-applicant Anchal @ Anjali in case FIR No. 422/2020.

As per request of Ld. Counsel for accused-applicant, put up before regular court on **02.12.2020**.


(Neelofer Abida Perveen)
Link ASJ (Central) THC/Delhi
20.11.2020

FIR No. 479/2020

PS Kotwali

State v. Mohsin

B. A. No. 3656

20.11.2020

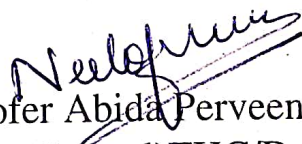
Application is put before this Court by the Reader of the Court of Sh. Vidya Prakash, Ld. ASJ (Electricity), Delhi as the Ld. Presiding Officer is nominated for a Core Competence online training of the Delhi Judicial Academy.

Present: Sh. K. P. Singh, Addl. PP for State through video conferencing.

Sh. Ashutosh Kakran, Counsel for accused-applicant through video conferencing.

This is an application under Section 439 CrPC for grant of regular bail on behalf of accused-applicant Mohsin in case FIR No.479/2020.

Arguments heard. For orders, put up at 4 pm.

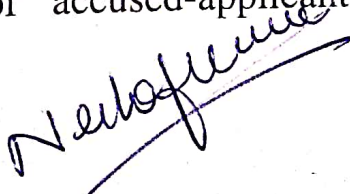

(Neelofer Abida Perveen)
Link ASJ (Central)THC/Delhi

20.11.2020

At 4 pm

ORDER

This is an application under Section 439 CrPC for grant of regular bail on behalf of accused-applicant Mohsin in case FIR No.479/2020.



Ld. counsel for the accused-applicant has contended that accused-applicant is falsely implicated in the present case. That father of the accused-applicant is a heart patient. That accused-applicant is the sole bread earner for his family and working in a private company. That accused-applicant has no concerned with the present offence. That accused-applicant is in JC since 04.10.2020. That accused-applicant has clean antecedents and has no previous involvement in any case.

Ld. Addl. PP submits that present case is registered on the complaint of complainant Pradeep to the effect that on 03.10.2020 at about 11.45 pm, he was present near Metro Gate No.3 of Lal Quila Metro Station to catch a bus but his booking got cancelled and at about 12.15 am of 04.10.2020 he was talking on his mobile phone make Samsung A70 having airtel sim no. 837783529, when three boys came on a yellow scooty without helmet, slapped the complainant and snatched his mobile phone, however when all three boys tried to fled away from the spot, the complainant pushed the scooty of the offenders and due to which they fell down and started running, the complainant raised alarm and police personnel on hearing hue and cry caught two of the offenders. The robbed mobile phone was recovered from the possession of accused Mohsin at the spot. Scooty was also got recovered at the instance of accused Mohsin. Third offender was also arrested at the instance of accused Mohsin. That chargesheet has now been filed on 18.11.2020. That there are no other criminal cases reported against the accused-applicant.

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Heard.

The accused-applicant alongwith the co-accused is alleged to have robbed the complainant of his mobile phone which is recovered from his possession as the accused-applicant following the robbery is apprehended from near the spot at the instance of the complainant with the help of police officials. Investigation is complete, recoveries stand effected, all the three offenders apprehended, and chargesheet is now filed, there is no other criminal case registered against the accused-applicant besides the present one he is not a hardened criminal or habitual snatcher and has clean antecedents. Under such circumstances and on such considerations, the present application is allowed and accused Mohsin is granted regular bail in case FIR No.479/2020 subject to his furnishing personal bond with one local surety in the sum of Rs. 20,000/- each to the satisfaction of the Ld. Trial Court/ Duty MM and upon the condition that he shall mention the mobile phone number to be used by him in the bond which number it shall be ensured by him is kept on switched on mode throughout with location activated and shared with the IO at all times, he shall not leave the territorial limits of NCR Delhi without prior intimation to the IO, and in the event that he leaves the territorial limits after due intimation he shall intimate the destination address to the IO, and shall get his presence marked on the 1st day of every month at the local Police Station thereof, he shall scrupulously appear on each and every date before the Ld. Trial Court and shall not delay or defeat the Trial, nor interfere in

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the proceedings in any manner whatsoever, he shall not threaten, intimidate, influence witnesses nor tamper with evidence in any manner whatsoever. The surety shall also mention the mobile phone number in the bond and shall intimate the IO in the event of change of address or mobile phone number. Application stands disposed of accordingly.



(Neelofar Abida Derveen)
Link ASJ (Central)THC/Delhi
20.11.2020

FIR No. 111/2017

PS Pahar Ganj

State v. Jaskiran Kaur

B. A. No.1702

20.11.2020

Application is put before this Court by the Reader of the Court of Sh. Vidya Prakash, Ld. ASJ (Electricity), Delhi as the Ld. Presiding Officer is nominated for a Core Competence online training of the Delhi Judicial Academy.

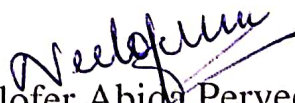
Present: Sh. K. P. Singh, Addl. PP for State through video conferencing.
Sh. Aditya Shrarda, Counsel for applicant through videoconferencing.
Sh. Bhuneshwar, counsel for accused-non-applicant through video conferencing.
Hearing is conducted through video conferencing.

This is an application for cancellation of anticipatory bail in case FIR No 111/2017.

Ld. Counsel for applicant submits that non-applicant-accused has filed the reply and copy of the same has been forwarded to him yesterday and some time is sought to go through the same and that TCR was also called for in the present case.

In view thereof, for consideration, put up on **27.11.2020**.

Let TCR be requisitioned for next date of hearing.


(Neelofer Abida Perveen)
Link ASJ (Central)THC/Delhi
20.11.2020

FIR No. 289/2020
PS Chandni Mahal
State v. Monu
B. A. No.3665

20.11.2020

Application is put before this Court by the Reader of the Court of Sh. Vidya Prakash, Ld. ASJ (Electricity), Delhi as the Ld. Presiding Officer is nominated for a Core Competence online training of the Delhi Judicial Academy.

Present: Sh. K. P. Singh, Addl. PP for State through video conferencing.

Sh.Pradeep Kumar, Counsel for accused-applicant (through video conferencing)

Hearing is conducted through video conferencing.

This is an application under Section 439 CrPC for grant of regular bail on behalf of accused-applicant Monu in case FIR No. 289/2020.

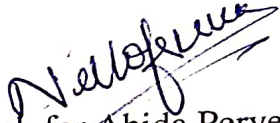
Ld. Counsel for accused-applicant submits that except for the disclosure statement of the accused, there is no incriminating material against the accused-applicant and chargesheet is now filed and investigation is complete.

Ld. APP submits that IO has filed rather a cryptic reply and in order to assess if there is no other incriminating material against the accused-applicant who is alleged to be the source of illegal arms used in

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the present case the chargesheet would be required for the purposes of proper assistance. Let chargesheet be requisitioned for the next date of hearing.

For consideration, put up before the concerned Court on
03.12.2020.


(Neelofer Abida Perveen)
Link ASJ (Central)THC/Delhi
20.11.2020